NOTIFICATION NO.113/2020

In Furtherance of the efficacious steps already taken by the Hon'ble The Chief Justice of Madras High Court to combat the spread of Corona Virus (COVID-19) and in continuation to the changes made in the Sitting Arrangement made vide Notification No.110, 111 & 112 of 2020 dated 23.03.2020, 12.04.2020 & 17.04.2020 respectively and the restrictions imposed on function of High Court confining only to extremely urgent matters through Video Conferencing or otherwise vide Circular dated 24.03.2020 and 12.04.2020 in ROC.No.1363/2020/RG, the Hon'ble the Chief Justice of this High Court has been pleased to issue the following further directions with reference to the mode of filing and hearing of cases in the Principal Seat at Madras:-

- 1. In view of the inconvenience to be faced by the lawyers, litigant etc. in physically attending court proceeding due to lockdown, court proceeding of extreme urgent matters shall be conducted via video-conferencing or otherwise through the mode which is compatible to the Registry from time to time.
- 2. For all matters involving extreme urgency, the Advocate/Party is first required to send the scanned copy of the Petition/Application/Grounds of appeal along with the requisite documents as filed physically in the Registry in support of their case, the scanned copy of Memo containing not more than 200 words citing attention to be required to hear the case during this exigency and the precisely made Written Arguments in PDF Format to the email ID m.jothiraman@aij.gov.in and to the email ID of the Designated Officer concerned of the Registry mentioned as follows:

For Writ Jurisdiction	Joint Registrar (Writ)	jrwritmhc@gmail.com
For Original Side cases	Joint Registrar (Original Side)	jroriginalsidemhc@gmail.com
For Appellate Side cases	Joint Registrar (Appellate Side)	jrappellatesidemhc@gmail.com
For Criminal Side cases	Deputy Registrar (Criminal Side)	drcrlside@gmail.com

3. If Advocate/Party intend to file Petition/Appeal/Application against Union or State during this exigency, the Carbon Copy (CC) of the same is required to be marked to the respective Law Officers in the following email-ID:

1

For Civil and Writ Petitions against Government of Tamil Nadu	jpkkjd@yahoo.co.in
For Civil and Writ Petitions against Union of India	asgisouth@gmail.com
For Criminal Cases against Government of Tamilnadu	ppofficecovid19@gmail.com
For all cases against Government of Puducherry	pp-highcourt.py@gov.in

4. The said Memo shall inter-alia clearly contain the case-details, contact-details of the Advocate/Party including e-mail id, mobile number and alternate number(s), Enrolment number and residence/office address with Pin Code. The said Memo shall also contain the undertaking that they will abide with the instructions given by the Information Technology Wing of the Registry for effective functioning of Court through Video Conferencing.

- 5. The Court fee and other charges, if payable to the Petition/Application/Appeal so filed, shall be remitted through E-stamping facility by utilizing the services of STOCK HOLIDING CORPORATION OF INDIA LIMITED (SHCIL) through on-line mode or otherwise and the scanned acknowledgement receipt for the said remittance shall be sent along with the copy of the Petition/Application/Appeal.
- 6. Advocates/Parties are required to remit Court fee and other charges that are payable to the Appeals/Petitions/Applications so far filed through email and Registered by the Registry ie., from 26.03.2020 to 17.04.2020 within the period of two weeks from the date of Functioning of Regular Court.
- 7. Upon receipt of the case papers along with the Memo, the same shall be placed before the Hon'ble Court concerned through e-mode, for obtaining permission by the Registry. If the Hon'ble Court concerned so directs, then only the case will be taken up on file, otherwise, the case shall deemed to be considered as non-emergent case.
- 8. Upon receipt of the permission from the Hon'ble Court concerned for entertaining the case, the same shall be intimated to the Advocate/Party, if the Hon'ble Court considers as necessary, by the Designated Officer by return of email or by other means of communication as per the directions of the Hon'ble Court concerned.
- 9. If the Hon'ble Court insists for the hard copy of the case papers, the Advocate/Party shall make necessary arrangements to furnish hard copy of the case papers that are sent through e-mail. The said hard copy of the case papers shall be

- 4

handover to the Registry in the Pass Counters near Dr.Ambedkar Statue in the High

Court campus from 10.30 a.m. to 1.00 p.m. during Court working days.

10. The Registry would act only upon such emails that are sent to the email ID as

specified above, and reply would be sent by the Designated Officer concerned, only

when the Hon'ble Court so directs, to the same email ID from where the request would

have come or by other means of communication as per the directions of the Hon'ble

Court concerned.

11. Instructions for participating Court Proceedings through Video Conferencing

facility will be intimated to the Advocates/Parties by the Registry.

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//

High Court, Madras Dated: 17.04.2020

M.JOTHIRAMAN REGISTRAR (JUDICIAL)